

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-320

Appeal No - 773/252/ND/2019

IN THE MATTER OF:

Sai Abacus Education System Pvt Ltd

...Applicant

Vs

ROC

...Respondent

SECTION

U/s. 252

Order delivered on 04.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Siyatha

For the Respondent

: Mrs. Sweety Khattar Kumar, Ld. ARoC

ORDER

Ld. Counsel for the petitioner has put in appearance and submitted that reply has not been filed by the RoC and Income Tax Department. Ld. ARoC submits that she has filed the reply through e-filing and undertakes to file the hard copy of the same during the course of the day. Let the same be filed. List the case for **25.02.2020**.

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(K.K. VOHRA)
MEMBER (T)

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(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(LAlit)